

DISTRICT & SESSIONS COURT, PUNE.

- Reference:** (i) Hon'ble Bombay High Court Letter bearing No. Insp-I/9/2021, dated 29th January, 2021.
- (ii) District Court Office Order bearing No. B-16(ii)/02/2021, dated 08-01-2021.

No. B-16(ii)/09 /2021,

Dated : 30-01-2021.

OFFICE ORDER

Whereas, the Hon'ble Bombay High Court, vide letter under reference No.(i), the copy of which is enclosed herewith as **Annexure-'A'**, is pleased (i) to start regular physical functioning of all Courts from 01-02-2021, (ii) to make applicable 100% earlier approved disposal norms from 01-02-2021 and (iii) to direct to adhere to all the safety/precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus;

Therefore, the Office Order passed vide reference No. (ii) stands cancelled.

Therefore, all the Courts and its offices in Pune Judicial District shall start regular physical functioning from 01-02-2021 and adhere to all the safety/precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

The 100% earlier approved disposal norms are made applicable from 01-02-2021.

All the Judicial Officers to bring this Office Order to the notice of staff members working under their control.

The Coordinator, Computer Section, District Court, Pune, to upload this office order on the official website of District Court, Pune.

Inform all the concerned in Pune Judicial District.

PUNE.
Date: 29-01-2021.

Sd/-xxx
(Neeraj P. Dhotе)
Principal District & Sessions Judge,
Pune.

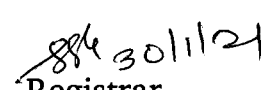
Encl.:

Letter of Hon'ble High Court, dated 29-01-2021.

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Forwarded with compliments to all the Judicial Officers in Pune Judicial District, for information and necessary action.

No. B-16(ii)/09 /2021,
District & Sessions Court,
Pune.
Date: 30-01-2021.

By Order,

I/c. Registrar,
District & Sessions Court, Pune.

Copy to :

- (i) All the Judicial Officers in Pune Judicial District,
- (ii) The District Government Pleader, Pune.
- (iii) The Additional/Assistant Director of Prosecution, Pune.
- (iv) The President/Secretary, Pune Bar Association, Pune.
- (v) The Presidents/Secretaries, all Taluka Bar Associations in Pune Judicial District.
- (vi) All the Heads of the Branches, District Court, Pune.

Annexure 'A'

Tel.No.022-22673675
E-mail: rginsp-bhc@nic.in

No. Insp-I/ 9 /2021
Date : 29th January 2021

From :
S. G. Dige,
Registrar General,
High Court of Bombay,
Bombay

To,

1. All the Principal District & Sessions Judges,
2. The Principal Judge, City Civil & Sessions Court, Gr. Bombay
3. The President, Industrial Court, Mumbai
4. The President, Mah. State Co-op. Appellate Court, Mumbai
5. The Chief Judge, Court of Small Causes, Mumbai
6. The Principal Judge, Family Court
7. All Head of the Establishments under the Bombay High Court in the States of Mah. and Goa and UT of D&NH and DD

Subject : To start with regular physical functioning of all Subordinate Courts from 01.02.2021....

Sir / Madam,

I am under direction to inform you that, the Hon'ble Administrative Judges' Committee has been pleased 1) to start regular physical functioning, from 01/02/2021, of all the Subordinate Courts in the States of Maharashtra and Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu, which was in vogue pre-pandemic; 2) to make applicable 100% earlier approved disposal norms from 01/02/2021 and 3) to direct to adhere to all the safety / precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

Yours faithfully,

Sd/-

Registrar General